

ØITEM NO.34

REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal 14080/2015

U.P.S.R.T.C. & ANR.

Appellant(s)

VERSUS

ARCHANA TIWARI & ORS.

Respondent(s)

Date : 15/11/2016 This appeal was called on for hearing today.

For Appellant(s)

Ms. Garima Prashad, Adv.

For Respondent(s)

Respondent nos. Mr. Vivek Vidyarthi, Adv.

1, 2 & 3. Mr. Sudhir Mendiratta, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Respondent no. 1 is duly represented.

Learned counsel appearing for respondent no. 1 seeks time for filing vakalatnama on behalf of respondent nos. 2 and 3 also. Be filed within two weeks' time.

Last opportunity is granted to learned counsel for the appellants for filing an application for substitution of lrs. of deceased respondent no. 4 if so advised and if otherwise permissible within two weeks' time and Registry to process under Rules thereafter.

List again on 10.01.2017.

(PAWAN DEV KOTWAL)
Registrar